

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 335/TT/2018**

- Subject** : Petition for determination of tariff for 2014-19 period from COD to 31.3.2019 for new assets (a) to (e) combined with the existing system under Transmission and Distribution System activities of the DVC network.
- Date of Hearing** : 8.8.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member
- Petitioner** : Damodar Valley Corporation
- Respondents** : West Bengal State Electricity Distribution Corporation Limited & Anr.
- Parties present** : Ms. Anushree Bardhan, Advocate, DVC  
Ms. Tanya Sareen, Advocate, DVC  
Shri Samit Mandal, DVC  
Shri Soumya Prasad Chowdhury, DVC

**Record of Proceedings**

The instant petition is filed by Damodar Valley Corporation pursuant to the Commission's order dated 10.10.2017 in Petition No. 386/TT/2014 for determination of tariff for 2014-15 to 2018-19 in respect of the petitioner's new T & D elements added after 31.3.2014. She further submitted that all the relevant information required for tariff determination has been given in the petition and requested that the tariff as prayed for may be granted.

2. After hearing, the Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 9.9.2019:-

- (i) As compared with apportioned approved cost, the estimated completion cost varies about 73%, 9.68%, 219%, 134% for Assets-I, II, III and IV respectively, therefore furnish the justification for cost over-run in respect of Assets-I, II, II and IV.



- (ii) Different COD dates have been claimed for Assets-I and III. The petitioner is required to clarify the dates of commercial operation of Assets-I and III.
- (iii) Furnish the actual date of commercial operation of Asset-V.
- (iv) The AFC claimed is for new element along with existing systems and as such clarification is required whether AFC claimed is only for the new element or for both new and existing system.
- (v) Asset-wise tariff forms in respect of each of the assets covered under the instant petition.
- (vi) Documents in support of interest rates of loans being claimed.
- (vii) Statement of IDC showing amount of loan and rate of interest considered and period of deployment.
- (viii) Detailed clarification with regard to cost over-run in respect of Assets-IV and V as the information provided for non-submission of RCE for these two assets is ambiguous.
3. The Commission further directed the petitioner to comply with the above directions within the due date and observed that no extension of time shall be granted.
4. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

